



Petition before NHRC alleges jailed DeM chief denied medical treatment

SHABIR IBN YUSUF

Srinagar, Oct 3: A rights activist has moved a petition before the National Human Rights Commission alleging the incarcerated chief of Dukhtaran-e-Millat, Asiya Andrabi was denied medical treatment inside Delhi's Tihar jail.

The chairperson of DeM, Andrabi was arrested by National Investigation Agency in July this year for her alleged anti-national activities and is under judicial custody in the jail.

The petitioner, Advocate Syed Mujtaba Hussain says denial of medical attention and basic facilities to Andrabi has affected her health badly.

Quoting a DeM statement, the petitioner said Andrabi

was suffering from multiple ailments before she was taken to Delhi.

"All her ailments have aggravated now as she is being denied medical supplies and other basic facilities inside Tihar jail," Hussain alleged, quoting from a DeM statement.

"DeM chief is being denied matting inside the jail. This has taken a serious toll on her health."

Even, the petition said that other party leaders including Nahida Nasreen and Sofi Fehmeeda too were suffering from "unattended health issues".

Citing a judgment by Justice V.R. Krishna Iyer in the case of State of M.P. Versus Shyamsunder Trivedi, the petitioner says, "Convicts

are not by mere reason of the conviction denuded of all the fundamental rights which they otherwise possess".

"As per Article 21 of constitution, it is essential to ensure for every citizen a reasonably dignified life. Even if the person is confined or imprisoned because of his/her wrong, he/she is entitled to their rights unaffected by the punishment for wrongs, simply because a person, under trial or a convict, his/her rights cannot be denied."

Hussain has prayed before the NHRC that an Action Taken Report may be called from the jail authorities and a proper investigation initiated for the protection of the DeM chairperson from harassment and denial of basic human rights.

Business Standard

WB clash case: NHRC to send its own probe team to conduct on-the-spot inquiry

Press Trust of India | New Delhi Last Updated at October 3, 2018 19:40 IST

The NHRC will send its own probe team to conduct an on-the-spot inquiry into the case of death of two school students and severe injuries suffered by many others allegedly during police action in Uttar Dinajpur in West Bengal, the rights panel said Wednesday.

The National Human Rights Commission has observed that allegations, if true, would amount to the police authorities having acted in a "sheer barbaric manner" giving no respect to the human values.

"This kind of treatment with young students would amount to the ugliest example of cruelty by the police personnel who are expected to protect the citizens but have acted in a highly irresponsible and inhuman manner," it said.

The Commission said it has received "three complaints" in connection with the case, and directed that the inquiry be completed at the earliest and a report be submitted within two weeks.

"The NHRC has decided to send its own team headed by DIG (Investigation) to conduct an on-the-spot inquiry into the allegations of the death of two school students and grievous injury to several others from lathi-charge and rubber bullets, tear gas shells and gunshots fired by police personnel in Uttar Dinajpur district on September 20," the NHRC said in a statement.

The incident, allegedly, was triggered by a forced appointment of an Urdu teacher by the administration at Dharivita High School in the village while the students were demanding appointment of teachers for core subjects, including Bengali, history, mathematics and English, it said.

As mentioned in the communication sent to the NHRC, the teacher joined the duty with the help of the police force and a large number of his supporters, the statement said.

The students raised their protest and mentioned that their demands have already been accepted by the School Management Committee during a meeting held in the presence of the headmaster and others, along with students and their guardians, on September 18, even then, the Urdu teacher was being appointed, forcefully, the NHRC said, based on the complaint received.

The villagers of Daribhit had claimed that the students were hit by bullets fired by the police. However, the police had denied its involvement, even as the district superintendent of police had conceded that the two had died of bullet injuries.

The NHRC in its statement said, "To disburse the students, the police allegedly used excessive force against them which resulted in death of two students and injuries to many".

"It is further mentioned that many of the girl students who were present there, were manhandled and molested by the male police personnel. Not only this, even the locals of the other areas, supportive of the administration, allegedly joined in, including the unruly crowd from Golapara, against the students," the statement said.

It is mentioned that it became a "riot-like situation and even body of the deceased student was inhumanly thrashed by the mob," it said.

The parents have reportedly not yet cremated the bodies of the deceased students rather they have temporarily buried them in the hope of a second post-mortem and an enquiry by the Central Bureau of Investigation (CBI), the statement said.

Islampur case: NHRC to send team for on spot inquiry

3 Oct 2018

Kolkata: The National Human Rights Commission (NHRC) has decided to send its own team headed by DIG (Investigation) to conduct an on the spot inquiry into the allegations of the death of two school students and grievous injury to several others due to lathi charge, rubber bullets, tear gas shells and gunshots fired by police personnel in Uttar Dinajpur district on September 20. The commission has received three complaints regarding the matter. It has directed that the inquiry be completed at the earliest to submit a report within two weeks.

The commission has observed that the allegations, if true, would amount to the police authorities having acted in a sheer barbaric manner, giving no respect to human values. This kind of treatment with young students would amount to the ugliest example of cruelty by the police personnel, who are expected to protect the citizens. The incident was allegedly triggered by the forcible appointment of an Urdu teacher by the administration at Daribhit High School in the village, while the students were demanding appointment of teachers for core subjects including Bengali, History, Mathematics and English.

As mentioned in the communication, the said teacher joined his duty with the help of the police force and a large number of his supporters.

The students raised their protest and mentioned that their demands have already been accepted by the School Management Committee during a meeting held in the presence of the headmaster, assistant headmaster, district inspector, secondary education school and block development officer, along with students and their guardians, on September 18. Yet, the Urdu teacher was being appointed forcefully.

To disperse the students, the police allegedly used excessive force against them, which resulted in the death of two students and injuries to many.

It has been further mentioned that many of the girl students who were present there, were manhandled and molested by the male police personnel. Even the locals of other areas supportive of the administration allegedly joined in, including an unruly crowd from Golapara, against the students. I

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The parents have reportedly not cremated the bodies of the deceased students yet. Instead, they have temporarily buried them in the hope of a second postmortem and an inquiry by the Central Bureau of Investigation.



NHRC to probe students' deaths in Bengal

3rd October, 2018

New Delhi, Oct 3 (IANS) The National Human Rights Commission on Wednesday said it will send its team to West Bengal's Dinajpur town for an inquiry into the deaths of two students during clashes in their school two weeks back.

The two students from Darivit High School, Islampur in north Dinajpur, lost their lives while many others were injured as clashes broke out between them and the police over hiring of Urdu teachers.

In a statement, the NHRC said its own team headed by Deputy Inspector General(Investigation) will conduct an on-the-spot inquiry into the allegations in the case.

“The Commission has received three complaints in the matter. It has directed that the inquiry be completed at the earliest and that a report be submitted within two weeks.

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Devdiscourse

NHRC to send probe team, to conduct on-the-spot inquiry in West Bengal

Devdiscourse News Desk NEWDELHI 03 Oct 2018, 07:07 AM India

The NHRC will send its own probe team to conduct an on-the-spot inquiry into the case of death of two school students and severe injuries suffered by many others allegedly during a police action in Uttar Dinajpur in West Bengal, the rights panel said Wednesday.

The National Human Rights Commission has observed that allegations, if true, would amount to the police authorities have acted in a "sheer barbaric manner" giving no respect to the human values.

"This kind of treatment with young students would amount to the ugliest example of cruelty by the police personnel who are expected to protect the citizens but have acted in a highly irresponsible and inhuman manner," it said.

The Commission said it has received "three complaints" in connection with the case and directed that the inquiry is completed at the earliest and a report be submitted within two weeks.

"The NHRC has decided to send its own team headed by DIG (Investigation) to conduct an on-the-spot inquiry into the allegations of the death of two school students and grievous injury to several others from lathi-charge and rubber bullets, tear gas shells and gunshots fired by police personnel in Uttar Dinajpur district on September 20," the NHRC said in a statement.

The incident, allegedly, was triggered by a forced appointment of an Urdu teacher by the administration at Dharivita High School in the village while the students were demanding the appointment of teachers for core subjects, including Bengali, history, mathematics and English, it said.

As mentioned in the communication sent to the NHRC, the teacher joined the duty with the help of the police force and a large number of his supporters, the statement said.

The students raised their protest and mentioned that their demands have already been accepted by the School Management Committee during a meeting held in the presence of the headmaster and others, along with students and their guardians, on September 18, even then, the Urdu teacher was being appointed, forcefully, the NHRC said, based on the complaint received.

The villagers of Daribhit had claimed that the students were hit by bullets fired by the police. However, the police had denied its involvement, even as the district superintendent of police had conceded that the two had died of bullet injuries.

The NHRC in its statement said, "To disburse the students, the police allegedly used excessive force against them which resulted in the death of two students and injuries to many".

"It is further mentioned that many of the girl students who were present there, were manhandled and molested by the male police personnel. Not only this, even the locals of the other areas, supportive of the administration, allegedly joined in, including the unruly crowd from Golapara, against the students," the statement said.

It is mentioned that it became a "riot-like situation and even body of the deceased student was inhumanly thrashed by the mob," it said.

The parents have reportedly not yet cremated the bodies of the deceased students rather they have temporarily buried them in the hope of a second post-mortem and an enquiry by the Central Bureau of Investigation (CBI), the statement said.

NHRC to probe students deaths in Bengal

Wednesday, 03 Oct, 11.30 pm

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In a statement the NHRC said its own team headed by Deputy Inspector General(Investigation) will conduct an on-the-spot inquiry into the allegations in the case.

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03 OCTOBER 2018 Last Updated at 7:37 PM | SOURCE: PTI

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